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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

WP No. 28117 of 2024

(AMITABHA GUPTA Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated: 23-09-2024

Ms. Aparajita Gupta - Advocate for petitioner.

Shri Bharat Singh - Additional Advocate General for respondents/State.

Issue notice.

Notice is accepted by learned Additional Advocate General appearing for respondents/State.

The contention of the petitioner is that information received under the Right to Information Act shows that the manner in which drinking water is stored for the Jail inmates, the water will get contaminated and they are probably not being supplied potable drinking water.

List on 23.10.2024.

The Superintendent, Central Jail Jabalpur shall have the drinking water tested from an approved laboratory for its potability and reports be submitted before the next date of hearing. The Superintendent of Jail shall also file the report as to how the potable drinking water is stored and supplied to the Jail inmates.

The concerned District Judge shall also inspect the Jail premises and submit a report with regard to above.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE